

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 109  
(IB)-48(PB)/2020

**IN THE MATTER OF:**

Mrs. Pallavi Gupta Thakur & Mr. Padam Thakur ... Applicant / Petitioner  
& Ors.  
Vs  
Jaipuria Buildcon Pvt Ltd. ... Respondent

**Under Section 7 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 15.12.2020.**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sanjay Jain, Ms. Chetna Bisht, Advocates  
For the Respondent : Mr. Manish Raghav, Mr. Rohit Gour, Advds.

**ORDER**

The Corporate Debtor side is hereby directed to file its reply within 15 days hereof. List the matter for hearing on **02.02.2021**.

Sd/-

(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)

15.12.2020  
Deepak Kumar